

## LEGISLATIVE ASSEMBLY NATIONAL CAPITAL TERRITORY OF DELHI (SIXTH ASSEMBLY)

# COMMITTEE ON GOVERNMENT ASSURANCES (FIRST REPORT) PRESENTED ON 20.12.2018 ADOPTED BY THE HOUSE ON 21.12.2018

LEGISLATIVE ASSEMBLY
OLD SECRETARIAT, DELHI-110054

## LEGISLATIVE ASSEMBLY COMMITTEE ON GOVERNMENT ASSURANCES

## **COMPOSITION OF THE COMMITTEE**

1. Sh. Jitender Singh Tomar	Chairman
2. Sh. Adarsh Shashtri	Member
3. Sh. Jagdish Pradhan	Member
4. Sh. Madan Lal	Member
5. Sh. Naresh Balyan	Member
6. Sh. Naresh Yadav	Member
7. Sh. Prakash	Member
8. Sh. Praveen Kumar	Member
9. Sh. Surender Singh	Member

## **Secretariat of Legislative Assembly**

1. Shri C. Velmurugan Secretary

2. Shri Mahendra Gupta Deputy Secretary

## **INDEX**

1.	Prefa	ace		Page I
2.	Repo	ort		Page 2-35
	i.	Details of	fulfilled assurances	Page 2-18
	ii.	Details of	pending assurances	Page 19-34
3.	Anne	exures to th	ne Report:	
	Anne	exure-I	(List of fulfilled assurances)	Page 36-39
	Anne	exure-II	(List of pending assurances)	Page 40-43

## LEGISLATIVE ASSEMBLY NATIONAL CAPITAL TERRITORY OF DELHI (COMMITTEE ON GOVERNMENT ASSURANCES)

#### **PREFACE**

I , the Chairman of the Committee on Government Assurances of the Delhi Legislative Assembly, having been authorized by the Committee to submit the report on their behalf, present this First Report (Sixth Legislative Assembly) for the period between 2015 to 2017.

The Report was considered and adopted by the Committee in its sitting held on 17.12.2018.

The Committee is grateful to the Hon'ble Members of the Committee for rendering valuable cooperation in the smooth functioning of the Committee. The Committee also place on record its appreciation for all the officers and employees of the Delhi Legislative Assembly Secretariat who arranged the Meetings time and again, and obtained the necessary material and for timely preparation of this Report.

The Committee authorised **Shri Jitender Singh Tomar** and in his absence **Shri Madan Lal** for presenting the Report of the Committee in the House.

Delhi 17.12.2018 Jitender Singh Tomar Chairman

Committee on Government Assurances

#### **REPORT**

#### **INTRODUCTION**

The main responsibility of the Committee is to scrutinize the assurances, promises and undertakings etc. given by the Ministers from time to time on the floor the House and to report on the extent to which these have been implemented and where implemented, whether such implementation has taken place within the stipulated time for the purpose.

During the period under Report, the Committee held 06 meetings in which a total number of 33 Assurances were considered. In these meetings, the Committee also sought clarifications from the representatives of the concerned Department.

Out of 33 Assurances considered by the Committee, 17 Assurances were treated as fulfilled. A total number of 86 Assurances pertaining to Sixth Assembly are pending before the Assurances Committee at present.

## ASSURANCES FULFILLED AFTER DELIBERATIONS IN THE COMMITTEE MEETINGS

The following assurances were examined by the Committee and found fulfilled:-

**Decision: Fulfilled** 

Assurance No.:01

Starred Question No.:03-**DUSIB** 

Dated: 29.06.2015

The question had been raised by Hon'ble Member Shri Jagdish Pradhan regarding allotment of flats to slum dwellers in reply to which the Hon'ble Minister of Health had informed that 266 slum dwellers had been allotted flats in Bawana. As regards, allotment of flats to remaining jhuggi dwellers, resettlement policy to fix eligibility criteria for ineligible jhuggi dwellers was under consideration of the government.

In the Committee meeting held on 27.07.2016, the departmental representative informed the Committee that as per new resettlement policy-2015 of Delhi Urban Shelter Improvement Board approved on 11.04.2016, 689 eligible jhuggi dwellers had been allotted flats in Baaprola and 266 had been allotted flats in Bawana. Out of the remaining 20 J.J. clusters survey of 15 J.J. clusters had been completed after which camps for fixing eligibility criteria would be organised and eligible jhuggi dwellers would be allotted flats.

The Committee was satisfied with the reply of the department and assurance was considered as fulfilled.

Assurance No.:08

Starred Question No.:09- **URBAN DEVELOPMENT** 

Dated: 18.11.2015

Hon'ble Member Shri Pawan Kumar Sharma had sought information regarding encroachment on DDA land near Azadpur terminal by Victoria garden Management in reply to which Hon'ble minister had assured the House that information in this regard was being collected from DDA.

In the Committee meeting held on 27.07.2016, the departmental representative informed the Committee that as per order of Hon'ble High Court. National Textile Mill had surrendered 9.90 Acres land in 2005 out of which 5.36 Acres of land had been given to Horticulture Department of DDA for development of greenery which had further been given to M2K Management under Adoption Policy for further Development on 17-08-2015, hence there was no encroachment. Remaining 4.54 Acres part of that land had been given to M2K to which DDA was not associated in any way.

As per order dated 10-05-1996 of Hon'ble High Court, 5.36 Acres land given to DDA for Development of greenery was free from any kind of encroachment and had further been given to M2K Management Committee under Adoption Policy for upkeep and development since 17-08-2015.

The Committee was satisfied with the reply of the department and assurance was considered as fulfilled.

Assurance No.:09

Starred Question No.:16- URBAN DEVELOPMENT

Dated: 18.11.2015

Hon'ble Member Ms. Alka Lamba had sought to know about the progress made regarding development of pedestrian way in Shahjahanabad area by Shahjahanabad Redevelopment Corporation in reply to which Hon'ble minister had informed that a scheme in this regards was under consideration of Shahjahanabad Redevelopment Corporation.

In the Committee meeting held on 27.07.2016, after going through the information made available by the departmental representative, the Committee was satisfied with the reply of the department and the assurances was considered as fulfilled.

Assurance No.:10

Starred Question No.:17- URBAN DEVELOPMENT

Dated: 18.11.2015

Hon'ble Member Ms. Sarita Singh had sought to know about the progress of construction work of toilets in JJ Clusters by Delhi Urban Shelter Improvement Board in reply to which Hon'ble Minister had assured that construction work of toilets in JJ Clusters would be completed by 31-03-2016 and by the end of year, 3438 toilets would be handed over for public use.

In the Committee meeting held on 27.07.2016, departmental representative informed the Committee that as against target of 3438 toilets, Delhi Urban Shelter Improvement Board had handed over 4119 toilets for public use by 31-03-2016. From 01-04-2016 to 30-06-2016, 349 more toilets had been handed over for public use. Thus, by 30-06-2016, 4468 toilets had been handed over for public use surpassing the targeted figure.

The Committee was satisfied with the reply of the department and assurance was considered as fulfilled.

Assurance No.:06

Starred Question No.:06- **HEALTH DEPARTMENT** 

Dated: 18.11.2015

Hon'ble Member Shri Jagdish Pradhan had sought to know about the completion of all formalities for making medical college in Baba Sahab Ambedakar Hospital in reply to which Hon'ble Minister had informed that all formalities in this regard had been completed, permission letter for the same was under consideration of Medical Council of India and inspection was awaited.

In the Committee meeting held on 28.02.2017, after going through the information made available by the departmental representative, the Committee was satisfied with the reply of the department and the assurances was considered as fulfilled.

Assurance No.:13

Unstarred Question No.:02- **HEALTH DEPARTMENT** 

Dated: 18.11.2015

Hon'ble Member Shri Adarsh Shastri had sought to know about upgrading facilities of Dada Dev Mother & Child Hospital and converting it into Super Speciality Hospital in reply to which Hon'ble Minister had informed that there was no proposal to convert this hospital into Super Speciality Hospital. However, the proposal to upgrade the facilities of Gynaecology and Paediatrician Department of this hospital was under consideration of the Government.

In the Committee meeting held on 28.02.2017, departmental representative informed the Committee that there already existed Rajiv Gandhi Super Speciality Hospital and another Super Speciality Hospital in Janak Puri. So, there was no proposal to convert Dada Dev Mother & Child Hospital into a Super Speciality Hospital. Besides, the number of beds in Dada Dev Mother & Child Hospital had been increased from 100 to 250 out of which 6 beds had been earmarked for ICU. He further informed that this hospital was basically a woman & child hospital where patients from other states would also come due to better facilities provided there. Therefore, by converting it into a Super Speciality Hospital, there was apprehension of it losing its special identity. However, number of beds in this hospital could be further increased as and when required.

The Committee was satisfied with the reply of the department and the assurance was considered as fulfilled.

Assurance No.:14

Unstarred Question No.:03- **HEALTH DEPARTMENT** 

Dated: 18.11.2015

Hon'ble Member Shri Jagdish Pradhan and Shri Adarsh Shastri had sought to know about filling up of some posts in some hospitals on contractual basis and converting of CPA into Delhi Health Care Corporation to ensure availability of medicines in Delhi Government Dispensaries, hospitals and health centres in reply to which Hon'ble Minister had informed that proposal for filling up some post in some hospital on contractual basis and for construction of Store House for medicines was under consideration of the Government.

Committee meeting held on 28.02.2017, departmental representative informed the Committee that some posts of paramedical staff had been filled on contractual basis in various Delhi Government Hospital. Delhi Health Care Corporation Limited had been included under Companies Act but work could not be started in the absence of approval of Hon'ble Lt. Governor. However, medicine store was functional in Guru Govind Singh Hospital. Vacant posts were being sent to UPSC and DSSSB from time to time but due to delay in filling up posts, they were temporarily field on contractual basis for the time being. Government had taken a policy decision that as and when UPSC and DSSSB initiated process of filling up posts on regular basis, the contractual employees who had been appointed before 2009 and had crossed maximum age limit would be given age relaxation if they otherwise fulfilled all other conditions of those posts and would not be expelled on this basis.

The Committee was satisfied with the reply of the department and the assurance was considered as fulfilled.

Assurance No.:24

Starred Question No.:66- **SOCIAL WELFARE DEPARTMENT** 

Dated: 24.11.2015

Hon'ble Member Shri Mohinder Goyal had sought to know about the status of widow, old age and disability pension applications in his constituency in reply to which Hon'ble Minister had assured that pension of all the applicants found eligible for these pensions upto October 2015 would be released at the end of third quarter (October to December 2015).

In the Committee meeting held on 28.02.2017, departmental representative informed the Committee that pensions of all the applicants found eligible upto October 2015 had been released at the end of third quarter of 2015 i.e. on 31-12-2015.

The Committee was satisfied with the reply of the department and the assurance was considered as fulfilled.

Assurance No.:25

Starred Question No.:68- SOCIAL WELFARE DEPARTMENT

Dated: 24.11.2015

Hon'ble Member Shri Shridutt Sharma had sought to know about the status of applications for old age pensions in his constituency in reply to which Hon'ble Minister has informed that pension of 336 new pensioners had been released in October 2015, 11 applications had been rejected and the pension of those applicants found eligible out of the rest of the applications would be released by the third quarter of 2015.

In the Committee meeting held on 28.02.2017, departmental representative informed the Committee that pensions of the applicants found eligible out of the rest of the applications had been released at the end of third quarter of 2015 i.e. on 31-12-2015.

The Committee was satisfied with the reply of the department and the assurance was considered as fulfilled.

Assurance No.:26

Unstarred Question No.:36-SOCIAL WELFARE DEPARTMENT

Dated: 24.11.2015

Hon'ble Member Shri Ved Prakash had sought to know about the status of applications for widow, old age and disability pension applications in his constituency in reply to which Hon'ble Minister had assured that pension of all the applicants found eligible for these pensions upto October 2015 would be released at the end of third quarter (October to December 2015).

In the Committee meeting held on 28.02.2017, departmental representative informed the Committee that pensions of all the applicant found eligible upto October 2015 had been released at the end of third quarter of 2015 i.e. on 31-12-2015.

The Committee was satisfied with the reply of the department and the assurance was considered as fulfilled.

Assurance No.:83

Unstarred Question No.:64- **SOCIAL WELFARE DEPARTMENT** 

Dated: 18.01.2017

Hon'ble Member Shri Vijender Gupta had sought to know about the status of applications for widow, old age and disability pensions in his constituency in reply to which Hon'ble Minister had informed that pension of widow pensioners up to November 2016 had been released and assured that their pension of December 2016 would be released by 25 January 2017.

In the Committee meeting held on 20.07.2017, departmental representative informed the Committee that pension of widow pensioners up to November 2016 had been released, pension for December, 2016 of 91909 beneficiaries had been released on 27 January, 2017 through PFMS portal but due to insufficient amount in letter of credit, pension of another 70864 beneficiaries had been released on 22 February, 2017 after re-issuance of letter of credit by office of C&AG.

The Committee was satisfied with the reply of the department and the assurance was considered as fulfilled.

Assurance No.:62

Unstarred Question No.:164- WOMEN & CHILD DEVELOPMENT

Dated: 31.03.2016

Hon'ble Member Shri Jagdeep Singh had sought to know about doing away with age limit for getting widow pension in reply to which Hon'ble Minister had assured that proposal to increase age limit for getting widow pension was under consideration and in the process.

In the Committee meeting held on 20.07.2017, departmental representative informed the Committee that by notification issued by Delhi Government on 03.02.2017 the words "age group 18-60 years" had been replaced by the words "18 years to lifetime" in rule 2. Thus, now, women above the age of 60 years had also become eligible for widow pensions.

Assurance No.:16

Unstarred Question No.:24- FOOD & SUPPLIES DEPARTMENT

Dated: 20.11.2015

Hon'ble Member Shri Ajesh Yadav had sought to know about the implementation of biometric system in PDS in reply to which Hon'ble Minister had informed that the process of installation of biometric system on ration shops had been started for which e-tendering was in the process and assured that the project would be completed by May, 2016.

In the Committee meeting held on 15.12.2017, departmental representative informed the Committee that as per Delhi Cabinet Decision No. 2481 dated 20.06.2017 the work of computerization of ration shops had been entrusted to Bharat Electronic Ltd. (B.E.L.) on nomination basis. As per terms and conditions of the agreement made on 04.08.2017 with Bharat Electronic Ltd. (B.E.L.) for automation of ration shops, B.E.L. would start the work of installing e-pose machines on ration shops in 20 weeks from the date of agreement i.e. from 29 December, 2017.

Assurance No.:17

Unstarred Question No.:17- FOOD & SUPPLIES DEPARTMENT

Dated: 20.11.2015

Hon'ble Member Shri Adarsh Shashtri had sought information regarding increase in the margin money given to FPS holders in reply to which Hon'ble Minister had informed that the proposal to increase margin money was under consideration of the Government.

In the Committee meeting held on 15.12.2017, departmental representative informed the Committee that with the implementation of POS, decision to increase margin money had been taken by the cabinet. Bharat Electronic Ltd(BEL) had been assigned the task of implementation of computerisation of ration shops on nomination basis on 29.12.2017. Therefore, already approved amendment to increase margin money sent by the Department was under consideration of the Government.

Giving additional information to the Committee, departmental representative informed that the proposal to increase margin money was linked with the implementation of computerisation of ration shops. 70 e-POS machine were ready to be installed at ration shops which will be installed by December, 2017 and by January, 2018 consumers will be able to get ration through biometric system.

Assurance No.:20

Supplementary to Starred Question No.:58- TRANSPORT DEPARTMENT

Dated: 23.11.2015

Hon'ble Member Ch. Fatch Singh had sought information about the areas which were to be covered by Delhi Metro extension plan in its fourth phase in reply to which Hon'ble Minister had assured that the information with map will be made available.

In the Committee meeting held on 15.12.2017, departmental representative informed the Committee that as per cabinet decision No. 2459 dt. 06.01.2017, Six corridors were to be covered details of which had been given in the map submitted to the Committee.

Assurance No.:21

Unstarred Question No.:29- TRANSPORT DEPARTMENT

Dated: 23.11.2015

Hon'ble Member Ch. Fatch Singh had sought information about shifting of D.S.I.R. from GTB Nagar to Pooth Kalan in reply to which Hon'ble Minister had informed that the matter was under consideration of the Government.

In the Committee meeting held on 15.12.2017, departmental representative informed the Committee that the order to shift D.S.I.R. had been issued on 31.08.2017 copy of which had been submitted to the Committee.

Assurance No.:60

Unstarred Question No.:138- TRANSPORT DEPARTMENT

Dated: 31.03.2016

Hon'ble Member Shri Ved Prakash had sought to know as to whether there was any proposal of the Government to increase buses in Bawana Depot in reply to which Hon'ble Minister informed that proposal to purchase one thousand buses in DTC was under consideration of the Government. After arrival of new buses, buses will be provided to Bawana Depot.

In the Committee meeting held on 15.12.2017, departmental representative informed the Committee that by its decision No. 2504, dt. 01.09.2017 cabinet had passed a proposal to purchase 1000 Non AC buses. To select Consultant to prepare tender for purchase of these buses, DTC had invited tenders. After selection of Consultant and preparing of tender by him tenders would be floated by DTC for purchase of these buses. 1000 New buses would be included in the fleet of DTC within 8 to 12 months of award of tender to successful bidder.

## ASSURANCES FOUND PENDING AFTER DELIBERATIONS IN THE COMMITTEE MEETINGS

The following assurances were examined by the Committee and found pending:-

**Decision: Pending** 

Assurance No.:22

Starred Question No.:45- URBAN DEVELOPMENT

Dated: 23.11.2015

Hon'ble Member Shri Vijender Gupta had sought information about granting free hold rights of the plots to factory owners who had been allotted these plots under Re-location Scheme in reply to which Hon'ble Minister had assured that a proposal in this regards was under consideration of the Government.

In the Committee meeting held on 29.06.2016, departmental representative informed the Committee that a proposal regarding free hold rights of the above plots to factory owners was already under consideration of the Cabinet decision on which was still awaited. Hon'ble Minister had directed that after approval of that proposal, a proposal should be made on that basis and sent to the cabinet. The department had prepared the Cabinet note which would be sent to the cabinet after approval the previous proposal.

The Committee was not satisfied with the reply of the Department and the assurance was kept pending.

Assurance No.:07

Starred Question No.:07- URBAN DEVELOPMENT

Dated: 18.11.2015

Hon'ble Member Shri Ved Prakash had sought information regarding regularisation of unauthorized colonies in Bawana Assembly Constituency in reply to which Hon'ble Minister had informed that due to (1)non-demarcation of boundaries of unauthorized colonies due to some deficiencies such as improper photography of the boundaries of unauthorised colonies by survey of India, non-displaying of some areas of unauthorised colonies in aerial photographs etc. and after notification dated 01.01.2015 of Government of India and their letter dated 03.07.2015 requiring at least 50% habitation as on 01.01.2015 in these colonies for being regularized, latest data was being collected from Geo Spatial Delhi Limited (G.S.D.L.) (2) as per notification dated 24.03.2008 and the amendments made thereafter, the proposal for regularisation of unauthorized colonies was under consideration of the Government.

In the Committee meeting held on 28.02.2017, the Committee was not satisfied with the information provided by the departmental representative and the assurance was kept pending.

Assurance No.:11

Starred Question No.:19- **URBAN DEVELOPMENT** 

Dated: 18.11.2015

Hon'ble Member Shri Adarsh Shastri had sought information regarding regularisation of unauthorized colonies in Delhi in reply to which Hon'ble Minister had assured that as per notification dated 24.03.2008 and the amendments made thereafter, regularization of 1639 (Total 1797 including all the areas) Unauthorised Colonies was under consideration of the Government.

In the Committee meeting held on 28.02.2017, after going through the information made available by the departmental representative, the Committee was not satisfied with the reply of the Department and the assurance was kept pending.

Assurance No.:12

Starred Question No.:101- **URBAN DEVELOPMENT** 

Dated: 27.11.2015

Hon'ble Member Ms. Bhawana Gaur had sought information regarding compensation, alternative place given to the shopkeepers/house owners displaced during the constructions of flyover in Palam Colony under the Palam-Dwarka Flyover Project in reply to which the Hon'ble Minister had informed that the information in this regard would be made available after collecting the same from DDA.

In the Committee meeting held on 28.02.2017, after going through the information made available by the departmental representative, Hon'ble Member Ms. Bhawana Gaur raised objection saying that the information given by the Department was completely baseless and far away from the truth. She informed the Committee that two cases in this regard filed by Dwarka Market Association were pending in High Court and Dwarka Session Court for the last 12-15 years and in spite of clear cut High Court Orders during the last 3-4 years to give compensation to 279 affected persons having possession and registry of their shop/house on that place for the last 20 years, no action in this regard had been taken by the officers of DDA. She further informed that out of 279 affected persons, not even a single person had been given compensation or alternative place.

The Committee expressed displeasure over wrong information submitted by the Department and directed to submit detailed and correct information in this regard in the next meeting in co-ordination with DDA.

The assurance was kept pending.

Assurance No.:05

Starred Question No.:27-SOCIAL WELFARE

Dated: 30.06.2015

Hon'ble Member Ms. Alka Lamba had sought information about number of Anganwadi Centres operating in Delhi and the steps being taken by the Government to open new Angawadi Centres in Delhi in reply to which the Hon'ble Minister had informed that the Ministry of Women & Child Development, Government of India had given approval for 11150 Anganwadi Centres to Delhi Government in compliance of which 10897 Anganwadi Centres had been opened. For remaining 253 Anganwadi Centres, proposal for selection of Anganwadi Workers was under consideration of the Government.

In the Committee meeting held on 28.02.2017, departmental representative informed the Committee that to serve the purpose of improving the nutritional standard of socio-economically weaker section, Central Government, through a letter, had ordered for rationalization of Anganwadi Centres. Consequently, Department had sought information about Jhuggi Clusters afresh. Decision to increase or decrease Anganwadi Centres would be taken only after completion of the process. Besides, three new Anganwadi Centres were going to be opened at Chilla Khadar near Yamuna Barage.

After going through the information made available by the departmental representative, the Committee was not satisfied with the reply of the Department and the assurance was kept pending.

Assurance No.:15

Starred Question No.:11- FOOD SAFETY

Dated: 18.11.2015

Hon'ble Member Shri Adarsh Shastri had sought information regarding scarcity of sufficient number of trained employees in Food Safety Department and the proposal of its reconstitution in reply to which Hon'ble Minister had informed that the proposal for recruitment of employees in Food Safety Department had been sent to DSSSB and the proposal to create Food & Drugs Department by merging Food Safety and Drugs Control Department had been sent for approval of Delhi Dialogues Commission.

In the Committee meeting held on 28.02.2017, departmental representative informed the Committee that as against the sanction strength of 32, Department had only 06 Food Inspectors. After a long gap, DSSSB was going to conduct examination on 05.03.2017 for recruitment of 20 Food Inspectors. Besides, due to lack of sufficient number of Food Inspectors, Department had entered into a contract with 18 private labs with whose help it would be feasible to do field surveillance.

After going through the information made available by the departmental representative, the Committee was not satisfied with the reply of the Department and the assurance was kept pending.

Assurance No.:46

Starred Question No.:03-HEALTH DEPARTMENT

Dated: 29.03.2016

Hon'ble Member Shri Jagdish Pradhan had sought information about the Mohalla Clinics in Delhi in reply to which Hon'ble Minister had informed that one Mohalla Clinic had been opened in Peeragarhi by February, 2016 and there was proposal to open 100 Mohalla Clinics by 31.03.2016 and to open 1000 Mohalla Clinics during the financial year 2016-17.

In the Committee meeting held on 20.07.2017, departmental representative informed the Committee that at present 160 Mohalla Clinics (102 in rented accommodation under pilot project and 58 in porta cabin) were functional in Delhi. Besides, 53 Mohalla Clinics were under construction at different places.

Departmental representative further informed the Committee that Department had received list of 450 sites from Hon'ble Members for construction of Mohalla Clinic which had been sent to various Departments for Department-wise earmarking of these site. Moreover, in order to deliberate upon the process to issue No Objection Certificate for sites of Mohalla Clinic, proposal had been sent to Hon'ble Deputy Chief Minister to hold meeting with Heads of various Departments.

After going through the information made available by the departmental representative, the Committee was not satisfied with the reply of the Department and the assurance was kept pending.

Assurance No.:47

Supplementary to Starred Question No.:03- **HEALTH DEPARTMENT** 

Dated: 29.03.2016

Hon'ble Member Shri Jagdish Pradhan had sought information about opening of Mohalla Clinic in a vacant building of Health Department at Sarai Pipalthala, Ravi Das Marg near Ajadpur Mandi in reply to which Hon'ble Minister had informed that the said place at Sarai Pipalthala would be converted into Polyclinic by the end of that year.

In the Committee meeting held on 20.07.2017, departmental representative informed the Committee that the process to convert the said building into polyclinic was almost complete. As per present policy of the Government of running polyclinic by the M.S. of nearest hospital, the said polyclinic was being linked with M.S., B.G.R.M. hospital who was considering to take over the same. The said building had been constructed by DUSIB and polyclinic would be started as and when the building would be handed over to the Department.

After going through the information made available by the departmental representative, the Committee was not satisfied with the reply of the Department and the assurance was kept pending.

Assurance No.:48

Supplementary to Starred Question No.:11- **HEALTH DEPARTMENT** 

Dated: 29.03.2016

Hon'ble Member Shri Jarnail Singh (Rajouri Garden) had sought information about increasing the bed capacity in the Guru Govind Singh Hospital in reply to which Hon'ble Minister had assured that the whole extension programme including extension programme of Guru Govind Singh Hospital would be completed by 31.12.2017.

In the Committee meeting held on 20.07.2017, departmental representative informed the Committee that to create a new block of 450 beds under extension programme of Guru Govind Singh Hospital, PWD had submitted preliminary estimate on 06.07.2017 after examination of which Department found that there were some changes in the architectural design due to which Department had returned the estimate to PWD. PWD would re-submit revised preliminary estimate to the Department.

After going through the information made available by the departmental representative, the Committee was not satisfied with the reply of the Department and the assurance was kept pending.

Assurance No.:49

Starred Question No.:14- **HEALTH DEPARTMENT** 

Dated: 29.03.2016

Hon'ble Member Shri Narayan Dutt Sharma had sought information about opening a hospital in a hospital building in Gautampuri in reply to which Hon'ble Minister had informed that the building constructed in Gautampuri was meant for a Health Centre/ Dispensary and not for hospital. However, there was a proposal to open a polyclinic in this building which would be started by the end of the year 2016.

In the Committee meeting held on 20.07.2017, departmental representative informed the Committee that earlier department had decided to divert the staff of nearest hospital i.e. Pt. Madan Mohan Malviya Hospital in the proposed polyclinic but this hospital being a small hospital with limited staff, diversion of its staff to polyclinic would create difficulties in running of this hospital. Therefore, department was trying to get sanctioned the posts of doctors, paramedical and nursing staff for this polyclinic which would take some time.

After going through the information made available by the departmental representative, the Committee was not satisfied with the reply of the Department and the assurance was kept pending.

Assurance No.:50

Unstarred Question No.:04- **HEALTH DEPARTMENT** 

Dated: 29.03.2016

Hon'ble Member Shri S.K. Bagga had sought information about opening of Mohalla Clinics in Delhi in reply to which Hon'ble Minister had informed that 100 Mohalla Clinics were proposed to be opened under pilot project in Delhi by 31.03.2016 and 1000 Mohalla Clinics were proposed to be opened during the financial year 2016-17.

In the Committee meeting held on 20.07.2017, departmental representative informed the Committee that at present 160 Mohalla Clinics (102 in rented accommodation and 58 in porta cabins) were functional in Delhi. Besides, 53 Mohalla Clinics were under construction at various places.

After going through the information made available by the departmental representative, the Committee was not satisfied with the reply of the Department and the assurance was kept pending.

Assurance No.:51

Unstarred Question No.:11- **HEALTH DEPARTMENT** 

Dated: 29.03.2016

Hon'ble Member Shri Vijender Gupta had sought information about renovation and filling up of vacant post of Sabzi Mandi Mortuary in compliance of orders of Hon'ble Delhi High Court in reply to which Hon'ble Minister had informed that the matter was under consideration of the Government.

In the Committee meeting held on 20.07.2017, departmental representative informed the Committee that the requisition for vacant post of Sabzi Mandi Mortuary had been sent to UPSC and the vacant posts would be filled up soon.

The Committee was not satisfied with the reply of the Department and the assurance was kept pending.

Assurance No.:52

Unstarred Question No.:15-HEALTH DEPARTMENT

Dated: 29.03.2016

Hon'ble Member Shri Jagdeep Singh had sought information about upgradation of facilities given to patients at Deen Dayal Upadhyay Hospital in reply to which Hon'ble Minister had informed that the proposal for installation of Laproscopy, M.R.I. Machine, new X-ray Machine, expansion of I.C.U. and increasing the number of beds in Deen Dayal Upadhyay Hospital was under consideration of the Government.

In the Committee meeting held on 20.07.2017, departmental representative informed the Committee that although the assurance fell under new scheme, however, the matter would be discussed with the M.S., Deen Dayal Upadhyay Hospital and if he deemed fit, all the above machines would be installed in the hospital.

After going through the information made available by the departmental representative, the Committee was not satisfied with the reply of the Department and the assurance was kept pending.

Assurance No.:27

Starred Question No.:70- **DELHI JAL BOARD** 

Dated: 24.11.2015

Hon'ble Member Ms. Bhavana Gaur had sought information about the status of various works of Delhi Jal Board in her constituency such as laying of water line, new connections, action taken to solve the problem of contaminated water supply etc. in reply to which Hon'ble Minister had assured that all these works were expected to be completed within 3 months.

In the Committee meeting held on 15.12.2017, after going through the information made available by the departmental representative, the Committee was not satisfied with the reply of the Department and the assurance was kept pending.

Assurance No.:76

Unstarred Question No.:91- **DELHI JAL BOARD** 

Dated: 26.08.2016

Hon'ble Member Shri Pankaj Pushkar had sought information about shifting of main sewer line of Malka Ganj which presently falls into the drain near Hansraj College in reply to which Hon'ble Minister had informed that the proposal to shift the said sewer line was under consideration of the Government.

In the Committee meeting held on 15.12.2017, departmental representative informed the Committee that for the purpose of shifting the main sewer line of Malka Ganj into adjacent peripheral sewer line, an estimate of Rs. 3.11 Crore had been prepared which would be examined and after approval from Delhi Jal Board, tenders would be floated. The work would be completed within 9 months of its award.

After going through the information made available by the departmental representative, the Committee was not satisfied with the reply of the Department and the assurance was kept pending.

Assurance No.:77

Unstarred Question No.:92- **DELHI JAL BOARD** 

Dated: 26.08.2016

Hon'ble Member Shri Som Nath Bharti had sought information about improvement and augmentation of water supply in his constituency in reply to which Hon'ble Minister had informed that the work of improvement and augmentation of water supply by water supply company under PPP model in Malviya Nagar assembly constituency was in progress. 50% of the work had been completed and balance of the work would be completed by 30.06.2017.

In the Committee meeting held on 15.12.2017, departmental representative informed the Committee that the work of replacement of water pipelines except the work of inter-connection had been completed in Sarvodaya Enclave. This work would be completed by 31.12.2017 after permission for RR and from Traffic Police.

50% work of replacement of domestic connections had been completed and remaining work was in progress alongwith RR work.

Capex work was expected to be completed by 30.06.2018.

After going through the information made available by the departmental representative, the Committee was not satisfied with the reply of the Department and the assurance was kept pending.

#### **OBSERVATIONS:**

The Committee regrets to observe that not a single assurance was fulfilled within the stipulated period of three months. Unnecessary and improper delay has been caused in fulfilling several assurances despite giving advice to the concerned Departments again and again for adopting responsible attitude in fulfilling the assurances. *The Committee expresses concern that the assurances which are pending for the last one or more years are in a large number* and observed that there is a need for making more efforts by the concerned Departments for fulfilling the assurances in the stipulated period.

The Committee also expresses concern that because of non-seriousness on the part of Departments in the matter of fulfilling assurances, the welfare works got obstructed and there was unnecessary delay in fulfilling the assurances thereby causing inconvenience and hindrance to the public.

## **RECOMMENDATIONS:**

The Committee specially recommends that it will be the responsibility of the concerned Department to furnish complete information with regard to fulfilment of the assurances after taking action, to the Secretariat without delay and mandatorily within three months' time in respect of replies given in the House that "information is being collected".

The Committee also recommends that the Chief Secretary be directed to give instructions to all the Administrative Heads to submit replies of the assurances within the stipulated time as required by the Hon'ble Committee.

#### **CONCLUSION:**

The Committee is of the firm view that the concerned Departments should be attentive in sending replies to the assurances so that aim of the giving assurances by the Government in the House can be achieved. The Committee made it clear that if there is unnecessary delay in fulfilling any assurances, the Committee will be bound to recommend appropriate action against the concerned Department.

Delhi 17.12.2018

Jitender Singh Tomar

Chairman

Committee on Government Assurances

## **ANNEXURE-I**

## LIST OF FULFILLED ASSURANCES

S.N	ASSURANCE/Q.No.	Concerned	Concerned	Subject
0.	& Date	Department	Member	
1.	Assurance No. 01 Starred Q. No. 03 Dated: 29.06.2015	DUSIB	Shri Jagdish Pradhan	Regarding allotment of flats to slum dwellers.
2.	Assurance No. 08 Starred Q. No. 09 Dated: 18.11.2015	URBAN DEVELOPMENT	Shri Pawan Kumar Sharma	Regarding encroachment on DDA land near Aajadpur terminal by Victoria garden Management.
3.	Assurance No. 09 Starred Q. No. 16 Dated: 18.11.2015	URBAN DEVELOPMENT	Ms. Alka Lamba	Regarding development of pedestrian way in Shahjahanabad area by Shahjahanabad Redevelopment Corporation.
4.	Assurance No. 10 Starred Q. No. 17 Dated: 18.11.2015	URBAN DEVELOPMENT	Ms. Sarita Singh	Regarding progress of construction work of toilets in JJ Clusters by Delhi Urban Shelter Improvement Board.
5.	Assurance No. 06 Starred Q. No. 17 Dated: 18.11.2015	HEALTH DEPARTMENT	Shri Jagdish Pradhan	Regarding completion of all formalities for making medical college in Baba Sahab Ambedakar Hospital.

6.	Assurance No. 13 Unstarred Q. No. 02 Dated: 18.11.2015	HEALTH DEPARTMENT	Shri Adarsh Shastri	Regarding upgrading facilities of Dada Dev Mother & Child Hospital and converting it into Super Speciality Hospital.
7.	Assurance No. 14 Unstarred Q. No. 03 Dated: 18.11.2015	HEALTH DEPARTMENT	Shri Jagdish Pradhan	Regarding filling up of some posts in some hospitals on contractual basis and converting of CPA into Delhi Health Care Corporation to ensure availability of medicines in Delhi Government Dispensaries, hospitals and health centres.
8.	Assurance No. 24 Starred Q. No. 66 Dated: 24.11.2015	SOCIAL WELFARE	Shri Mohindar Goyal	Regarding status of widow, old age and disability pension applications in his constituency.

9.	Assurance No. 25 Starred Q. No. 68 Dated: 24.11.2015	SOCIAL WELFARE	Shri Shri Dutt Sharma	Regarding status of applications for old age pensions in his constituency.
10.	Assurance No. 26 Unstarred Q. No. 36 Dated: 24.11.2015	SOCIAL WELFARE	Shri Ved Prakash	Regarding status of widow, old age and disability pension applications in his constituency.
11.	Assurance No. 83 Unstarred Q. No. 64 Dated: 18.01.2017	SOCIAL WELFARE	Shri Vijender Gupta	Regarding status of applications for widow, old age and disability pensions in his constituency.
12.	Assurance No. 62 Unstarred Q. No.164 Dated: 31.03.2016	WOMEN & CHILD DEVELOPMENT	Shri Jagdeep Singh	Regarding doing away with age limit for getting widow pension.
13.	Assurance No. 16 Unstarred Q. No.24 Dated: 20.11.2015	FOOD & SUPPLIES	Shri Ajesh Yadav	Regarding the implementation of biometric system in PDS.
14.	Assurance No. 17 Unstarred Q. No.17 Dated: 20.11.2015	FOOD & SUPPLIES	Shri Adarsh Shastri	Information regarding increase in the margin money given to FPS holders.

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15.	Assurance No. 20	TRANSPORT	Ch. Fateh	Regarding
	Supplementary to	DEPARTMENT	Singh	information
	Starred Q. No.58			about the areas
	Dated: 23.11.2015			which were to
				be covered by
				Delhi Metro
				extension plan
				in its fourth
				phase.
16.	Assurance No. 21	TRANSPORT	Ch. Fateh	Regarding
	Unstarred Q. No.29	DEPARTMENT	Singh	shifting of
	Dated: 23.11.2015			D.S.I.R. from
				GTB Nagar to
				Pooth Kalan.
17.	Assurance No. 60	TRANSPORT	Shri Ved	Regarding
	Unstarred Q. No.138	DEPARTMENT	Prakash	increasing buses
	Dated: 31.03.2016			in Bawana
				Depot.
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## **ANNEXURE-II**

## LIST OF PENDING ASSURANCES

S.N	ASSURANCE/Q.No.	Concerned	Concerned	Subject
0.	& Date	Department	Member	3
1.	Assurance No. 22	URBAN	Shri	Regarding
	Starred Q. No. 45	DEVELOPMENT	Vijender	granting free
	Dated: 23.11.2015		Gupta	hold rights of the
				plots to factory
				owners who had
				been allotted
				these plots under
				Re-location
				Scheme.
2.	Assurance No. 07	URBAN	Shri Ved	Regarding
	Starred Q. No. 07	DEVELOPMENT	Prakash	regularisation of
	Dated: 18.11.2015			unauthorized
				colonies in
				Bawana
				Assembly
				Constituency.
3.	Assurance No. 11	URBAN	Shri	Regarding
	Starred Q. No. 19	DEVELOPMENT	Adarsh	regularisation of
	Dated: 18.11.2015		Shastri	unauthorized
				colonies in Delhi.
4.	Assurance No. 12	URBAN	Ms.	Regarding Regarding
''	Starred Q. No. 101	DEVELOPMENT	Bhawana	compensation,
	Dated: 27.11.2015		Gaur	alternative place
				given to the
				shopkeepers/hou
				se owners
				displaced during
				the constructions
				of flyover in
				Palam Colony
				under the Palam-
				Dwarka Flyover
				Project.

5.	Assurance No. 05 Starred Q. No. 27 Dated: 30.06.2015	SOCIAL WELFARE	Ms. Alka Lamba	Regarding number of Anganwadi Centres operating in Delhi and the steps being taken by the Government to open new Angawadi Centres in Delhi.
6.	Assurance No. 15 Starred Q. No. 11 Dated: 18.11.2015	FOOD SAFETY	Shri Adarsh Shastri	Regarding scarcity of sufficient number of trained employees in Food Safety Department and the proposal of its reconstitution.
7.	Assurance No. 46 Starred Q. No. 03 Dated: 29.03.2016	HEALTH DEPARTMENT	Shri Jagdish Pradhan	Regarding Mohalla Clinics in Delhi.
8.	Assurance No. 47 Supplementary to Starred Q. No.03 Dated: 29.03.2016	HEALTH DEPARTMENT	Shri Jagdish Pradhan)	Regarding opening of Mohalla Clinic in a vacant building of Health Department at Sarai Pipalthala, Ravi Das Marg near Azadpur Mandi.

9.	Assurance No. 48 Supplementary to Starred Q. No.11 Dated: 29.03.2016	HEALTH DEPARTMENT	Shri Jarnail Singh(Raj ouri Garden)	Regarding increasing the bed capacity in the Guru Govind Singh Hospital.
10	Assurance No. 49 Starred Q. No. 14 Dated: 29.03.2016	HEALTH DEPARTMENT	Shri Narayan Dutt Sharma	Regarding a hospital in a hospital building in Gautampuri.
11.	Assurance No. 50 Unstarred Q. No. 04 Dated: 29.03.2016	HEALTH DEPARTMENT	Shri S.K. Bagga	Regarding Mohalla Clinics in Delhi.
12.	Assurance No. 51 Unstarred Q. No. 11 Dated: 29.03.2016	HEALTH DEPARTMENT	Shri Vijender Gupta	Regarding renovation and filling up of vacant post of Sabzi Mandi Mortuary in compliance of orders of Hon'ble Delhi High Court.
13.	Assurance No. 52 Unstarred Q. No. 15 Dated: 29.03.2016	HEALTH DEPARTMENT	Shri Jagdeep Singh	Regarding upgradation of facilities given to patients at Deen Dayal Upadhyay Hospital.

14.	Assurance No. 27 Starred Q. No. 70 Dated: 24.11.2015	DELHI JAL BOARD	Ms. Bhawana Gaur	Regarding the status of various works of Delhi Jal Board in her constituency such as laying of water line, new connections, action taken to solve the problem of contaminated water supply etc.
15.	Assurance No. 76 Unstarred Q. No. 91 Dated: 26.08.2016	DELHI JAL BOARD	Shri Pankaj Pushkar	Regarding shifting of main sewer line of Malka Ganj which presently falls into the drain near Hansraj College.
16.	Assurance No. 77 Unstarred Q. No. 92 Dated: 26.08.2016	DELHI JAL BOARD	Shri Som Nath Bharti	Regarding improvement and augmentation of water supply in his constituency.